

FIR No.974 /2020
u/s 302/342/34 IPC
PS Punjabi Bagh
S/v Ravinder @ Titu

26.04.2021

Matter taken up through VC.

Present: Ld. APP for the State.

All accused persons are in JC.

Sh. Gulab Chand Yadav, ld. Counsel for accused.

It is orally submitted by ld. Counsel for the accused that matter being urgent in nature, the same may be taken up today itself.

Considering the request, same is taken up today itself.

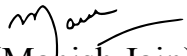
It is submitted by ld. Counsel that charge sheet has already been filed but copy of the same has not been supplied to the accused persons. It is further submitted that the accused needs to move an application for bail before the court of Ld. Sessions and for that purpose copy of charge sheet is required.

Heard. Considering the request of ld. counsel, same is allowed. Let IO be hereby directed to provide the copy of charge sheet to accused persons or their counsel through electronic mode.

At this stage, it is submitted by ld. Counsel that hard copy of charge sheet be supplied.

Considering the request of ld. Counsel, IO is hereby directed to file the hard copy of charge sheet in the court within 3 days and thereafter counsel is at liberty to collect the same from the court itself against due acknowledgment.

To come up for further proceedings on 30.06.2021.


(Mahish Jain)

MM-01(West)/THC:Delhi:26.04.2021